

**HIGH COURT OF CHHATTISGARH, BILASPUR**  
**SUPPLEMENTARY CONSTITUTION OF BENCHES AT HIGH COURT OF**  
**CHHATTISGARH, BILASPUR W.E.F. 05/02/2025**

S.No.	Name of Hon'ble Judges	Jurisdiction
01.	<b>Division Bench – IV</b> Hon'ble Mrs. Justice Rajani Dubey & Hon'ble Mr. Justice Sachin Singh Rajput	<ul style="list-style-type: none"> <li>All Civil Matters of Division Bench</li> <li>Criminal Appeals of the year 2020 (Final Hearing Matters)</li> <li>Company Appeal</li> <li>All Writ Matters of Division Bench (Against the order of Tribunal constituted under Article 323-A &amp; 323-B of the Constitution of India)</li> <li>Specially Assigned Cases</li> </ul>
02.	<b>Single Bench-III</b> Hon'ble Mr. Justice Parth Prateem Sahu	<ul style="list-style-type: none"> <li>Criminal Appeals of the year 2005 and from the year 2022 to 2023</li> <li>Criminal Revision against Acquittal</li> <li>Acquittal Appeals and Leave to Appeals upto the year 2018</li> <li>Tied up Matters.</li> </ul>
03.	<b>Single Bench-IV</b> Hon'ble Mrs. Justice Rajani Dubey	<ul style="list-style-type: none"> <li>Miscellaneous Appeal (Motor Vehicle Act) from the year 2017 to 2019</li> <li>Contempt Case (Civil) upto the year 2022</li> <li>Tied up Matters.</li> </ul> <p><b>(From 2:15 PM or after completion of DB-IV list whichever is earlier)</b></p>
04.	<b>Single Bench – VII</b> Hon'ble Mr. Justice Deepak Kumar Tiwari	<ul style="list-style-type: none"> <li>Writ Petition (C) of the year 2015 &amp; 2016 (Final Hearing matters)</li> <li>Second Appeals upto the year 2019</li> <li>First Appeals upto the year 2019</li> <li>Civil Revision from the year 2021 onwards</li> <li>Writ Petition (T)</li> <li>Tied up matters.</li> </ul>
05.	<b>Single Bench – VIII</b> Hon'ble Mr. Justice Sachin Singh Rajput	<ul style="list-style-type: none"> <li>Criminal Appeals from the year 2001 to 2004</li> <li>All nature of Writ Petitions (WP) upto the year 2006.</li> <li>Writ Petition (Service) upto the year 2016</li> <li>Tied up matters.</li> </ul> <p><b>(From 2:15 PM or after completion of DB-IV list whichever is earlier)</b></p>
06.	<b>Single Bench – XII</b> Hon'ble Mr. Justice Arvind Kumar Verma	<ul style="list-style-type: none"> <li>All Bail Applications under Section 439 Cr.P.C./All Bail Applications under Section 483 B.N.S.S. (Matter relates to offences in which maximum sentence is Death) and POCSO Act. (except offence u/s. 307 I.P.C./ u/s 109 of B.N.S.S.)</li> <li>Appeals under Section 14A of the Scheduled Castes &amp; Scheduled Tribes (Prevention of Atrocities) Act, 1989, arising out of order of the Special Court under Section 438 Cr.P.C./482 of B.N.S.S. and 439 Cr.P.C./483 of B.N.S.S.</li> <li>Criminal Revision from the year 2017 onwards (except Criminal Revision against Acquittal)</li> <li>Petitions under Section 482 Cr.P.C./Petitions under Section 528 B.N.S.S. &amp; Cr.M.P. from the year 2019 onwards (Except Quashing of FIR)</li> <li>Criminal Appeals of the year 2021 &amp; from the year 2024 onwards</li> <li>Contempt Case (Civil) from the year 2023 onwards</li> <li>Tied up Matters.</li> </ul>

**Note :-** The Roster dated 30.01.2025 w.e.f. 03.02.2025 is modified to the above extent.

**Sd/-**  
**CHIEF JUSTICE**  
**04-02-2025**

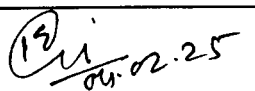
# **HIGH COURT OF CHHATTISGARH, BILASPUR**

Endorsement No./ 2418 /R.(J.) / 2025,

Bilaspur, Dated: 04.02.2025

*Copy forwarded for kind information to:-*

1.	The P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
2.	The Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
3.	The Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur to place it before Her Ladyship.
4.	The Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
5.	The Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
6.	The Private Secretary to Hon'ble Mr. Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
7.	The Registrar General, High Court of Chhattisgarh, Bilaspur.
8.	The Registrar (Vigilance / I & E / Judicial / S & A Cell), Registrar (Computerization / C.P.C.), High Court of Chhattisgarh, Bilaspur.
9.	The Registrars (Ministerial), High Court of Chhattisgarh, Bilaspur.
10.	The Joint Registrars (M), High Court of Chhattisgarh, Bilaspur.
11.	The Additional Registrars (Judicial / D.E. & E / Admn. / Classification), High Court of Chhattisgarh, Bilaspur.
12.	The Advocate General, Government of Chhattisgarh, Bilaspur.
13.	The Deputy Solicitor General of India, Central Government, High Court Premises, Bilaspur.
14.	The Secretary, High Court Legal Services Committee, Bilaspur.
15.	The Secretary, High Court Bar Association, Bilaspur.
16.	The Deputy/Assistant Registrars/ Section Officers/ In-charge (O/o AR(J) / Writ / Civil / Criminal / Central Filing Section / Cause List Section / Lawa-zima / Paper Book & Inspection / Library / Protocol Court Officer / S.W. / Supreme Court Section), High Court of Chhattisgarh, Bilaspur.
17.	The OIC-NIC, High Court of Chhattisgarh, Bilaspur for uploading the same on Internet.

  
(Khilawan Ram Rigri)  
Registrar (Judicial)